

Thursday, 12th July, 1860

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL OF
INDIA**

Vol. VI

(1860)

enable the Government, wherever they thought necessary, to appoint Military Officers and other Europeans, besides Deputy Collectors, to act as assessors.

Sections XCIV and XCV were transposed so as to stand after Section LXIII.

Mr. WILSON moved the omission of Rule 35 of Section XCVII as being already provided for by Rules 31 and 32 of the same Section.

Agreed to.

Section CCXVIII was passed after a verbal amendment.

Sections CCXIX and CCXX were passed after amendments, the effect of which was to increase the penalty for wilfully neglecting or refusing to deliver lists, returns, &c.

Section CXXI (which proposed to authorize the Collector or Commissioners to settle differences between parties respecting deductions to be made on account of Duties) was omitted on the Motion of Sir Barnes Peacock, who thought that parties should be left to settle such matters between themselves.

Mr. WILSON then moved that the Bill be reprinted as amended.

Agreed to.

The consideration of the Bill was adjourned and the Council resumed its sitting.

The Council adjourned at 10 o'clock, on the Motion of Sir Bartle Frere, till to-morrow morning at 7 o'clock.

Thursday, July 12, 1860.

No Member of the Council was this day present.

Saturday, July 14, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice-President,
in the Chair.

Hon'ble Sir H. B. E.	H. Forbes, Esq.,
Frere,	A. Sconce, Esq.,
Right Hon'ble J. Wil-	and
son,	Hon'ble Sir M. L.
H. B. Harrington, Esq.,	Wells.

PUBLIC CONVEYANCES.

THE CLERK presented a Petition from the Inhabitants of Calcutta

concerning the Bill "for regulating Public Conveyances in the Towns of Calcutta, Madras, and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca."

MR. S'CONCE moved that the above Petition be referred to the Select Committee on the Bill.

Agreed to.

INCOME TAX.

THE CLERK also presented a Petition from Proprietors of permanently settled estates in Bengal, Behar and Orissa, against the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices."

PAPER CURRENCY.

THE CLERK reported to the Council that he had received, by transfer from the Financial Department, a copy of a Despatch from the Secretary of State, on the subject of the introduction of a Paper Currency for India.

Mr. WILSON moved that the above communication be printed.

Agreed to.

DEBTORS AND CREDITORS.

The Order of the Day being read for the second reading of the Bill "for facilitating arrangements between Debtors and Creditors"—

SIR MORDAUNT WELLS said, he had already so fully explained the objects of this Bill, that he would not trouble the Council with any further observations in respect to it. He would only mention that the Bill, as it now stood, applied only to Bengal; and as he thought it desirable that its provisions should be extended to the other Presidencies also, he proposed, before moving the second reading of the Bill, that the words "at Fort St. George or at Bombay" be inserted after the word "Bengal," in the 10th line of Section I.

THE VICE-PRESIDENT, in putting the question, said that he thought it very desirable that the other Presidencies should have the benefit of